
(2020) 07 SHI CK 0049

In the High Court Of Himachal Pradesh

Case No : First Appeal Order No. 334 Of 2017

Bajaj Allianz General Insurance Company Limited

APPELLANT

Vs

Krishna Devi & Others

RESPONDENT

Date of Decision : 23-07-2020

Acts Referred:

Code Of Civil Procedure, 1908 — Section 151, Order 23 Rule 1

Citation : (2020) 07 SHI CK 0049

Hon'ble Judges : Sandeep Sharma, J

Bench : Single Bench

Advocate : Aman Sood, Ajay Chandel, Ashok Verma

Final Decision : Dismissed

Judgement

Sandeep Sharma, J

CMP No.6380 of 2020

1. By way of instant application filed under Order 23 Rule 1 read with Section 151 of the Code of Civil Procedure, permission has been sought by the

applicant/appellant to withdraw the appeal.

2. Having heard learned counsel representing the applicant/appellant and perused the averments contained in the application, this Court finds that on

account of subsequent development, applicant/appellant does not wish to pursue the appeal at hand and as such, permission has been sought to

withdraw the appeal.

3. Learned counsel representing the non-Applicants/ respondents state that they have no objection in case the prayer made in the application is

allowed.

4. Accordingly, in view of the above, the present application is allowed and

applicant/appellant is permitted to withdraw the appeal. The application stands disposed of.

FAO No.334 of 2017

5. In view of the order passed in CMP No.6380 of 2020, the present appeal is dismissed as withdrawn alongwith pending applications, if any.